

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH N/DELHI

O.A. No. 2215/93

New Delhi this the 17th Day of November, 1993

The Hon'ble Mr. N. V. Krishnan, Vice Chairman (A)  
The Hon'ble Mr. B. S. Hegde, Member (J)

Devi Sahai,  
S/o Sh. Basanti Lal,  
R/o Barrack Police Station,  
Chiteranjan Park, N/ Delhi

(By Advocate Sh. A. S. Grewal)

.... Applicant

Versus

1. Commissioner of Police, Delhi  
Delhi Police Headquarters,  
MSO Building, I.P.Estate, N/Delhi

2. Deputy Commissioner of Police,  
Headquarter-I, Delhi  
Delhi Police Headquarter, MSO Building,  
I.P.Estate, New Delhi.

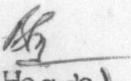
.... Respondents

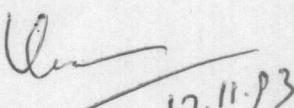
(Sh. Laxmi Narain, SI Deptt.  
representative)

ORDER (ORAL)

(Hon'ble Sh. N. V. Krishnan, V.C. (A))

Learned counsel for the applicant submits that the relief claimed by the applicant has already been granted by the respondents. In the circumstances, he seeks permission to withdraw the O.A. Permission is granted. Accordingly, OA is dismissed as withdrawn.

  
(B.S. Hegde)  
Member (J)

  
17.11.93  
(N.V. Krishnan)  
Vice Chairman (A)